

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.1127/97 22

DATE OF ORDER : 27-08-1997.

Between :-

B.V.Subbaiah

... Applicant

And

1. Union of India. rep. by
Secretary, DOT, Doosanchar Bhavan,
New Delhi - 1.
2. Chief General Manager, Telecom,
AP Circle, Hyderabad.

... Respondents

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Counsel for the Applicant : Shri B.S.A.Satyanarayana

Counsel for the Respondents : Shri Kota Bhaskar Rao, Addl.CGSC

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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... 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A)).



Heard Sri B.S.A.Satyamarayana, counsel for the applicant and Shri Kota Bhaskar Rao, learned standing counsel for the respondents.

2. The applicant in this OA was given the deemed promotion as Asst. Engineer in the Telecommunication Division with effect from 18-4-79 ✓ CGMT HD vide his on par with his juniors provisionally by/letter No.TA/LC/5-90/95 dt.26-12-96 (Annexure-4 page-13 & 14 to OA). The applicant now submits that in view of the deemed promotion from 18-4-1979 as ^{Senior} TES Group-8, he is entitled for posting as Asst.Engineer after 12 years of service in accordance with the rules. He relies on the judgement in OA 355/94 decided on 17-4-1997 (A.Venkateswarlu vs. The Telecom Commission, rep. by its Chairman, GOI, New Delhi & another : page- 21 to the OA). Applicant had filed a representation dt.1-1-97 (Annexure-1 page-7 to the OA) requesting to promote him Sr. as/Asst.Engineer with effect from 18-4-91. It is stated that no reply has been given to that representation.

3. This O.A. is filed to promote the applicant to the scale of Rs.2,200-4,000 with effect from 18-4-91, the date on which he had completed 12 years service as Asst.Engineer with all consequential benefits. As the applicant's representation dt.1.1.97 is pending, we are of the opinion that the respondents-themselves will consider the representation suitable and pass orders after taking due notice of the various judgements in similar OAs referred to above. Accord-

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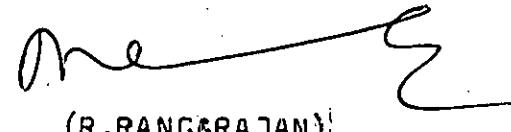
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ingly the respondents are directed to dispose of the applicant's representation dt.1-1-97 within a period 2 months from the date of receipt of a copy of this order.

4. Thus the O.A. is disposed of at the admission stage itself.
No order as to costs.


(R.S.JAI PARAMESHWAR)

Member (J)


(R.RANGARAJAN)

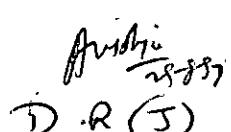
Member (A)

22.85)

Dated: 27th August, 1997.

Dictated in Open Court.

av1/


D.R (J)

Arusha
28-8-97.

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Copy to:

1. The Secretary, DOT, Doosanchar Bhavan, New Delhi.
2. Chief General Manager, Telecom,
A.P.Circle, Hyderabad.
3. One copy to Mr.B.S.A.Satyanarayana, Advocate,CAT, Hyderabad.
4. One copy to Mr.Kota Bhaskara Rao, Addl.CGSC, CAT, Hyderabad.
5. One copy to D.R(A),CAT,Hyderabad.
6. One duplicate copy.

YLKR

SK
12/9/97

(6)

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.B. GARGAON : M.(A)

AND

THE HON'BLE SHRI B.S. JAI PARMESHWAR :
(M) (J)

Dated: 27/8/97

ORDER/JUDGEMENT

M.A/R.A/C.A.NO.

in

C.A.NO. 1127197

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

